

13.45 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF HEALTH AND FAMILY PLANNING HEAVY INDUSTRY ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:—

- (1) Minister of Health and Family Planning;
- (2) Ministry of Heavy Industry;
- (3) Ministry of Supply and Rehabilitation; and
- (4) Ministry of Shipping and Transport;

[Placed in Library. See No. LT-6786/74].

REVIEW AND ANNUAL REPORT OF ELECTRONICS CORPORATION OF INDIA LTD. HYDERABAD FOR 1972-73

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1972-73.

- (2) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6787/74].

COST ACCOUNTING RECORDS (BULK DRUGS) RULES, HEAVY ELECTRICAL

COMPANIES AMALGAMATION ORDER, ETC. AND REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table—

- (1) A copy of the Hindi version of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130 (E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6788/74].
- (2) (i) A copy of the Heavy Electrical Companies Amalgamation Order, 1974, published in Notification No. G.S.R. 172 (E) in Gazette of India dated the 5th April, 1974, under sub-section (5) of section 396 of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Order simultaneously. [Placed in Library. See No. LT-6789/74].
- (3) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (a) Report under section 22
 - (b) of the said Act in the case of M/s. Kesoram Industries and